

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 1196 of 1992

Krishana Swaroop . . . . . Applicant

Versus

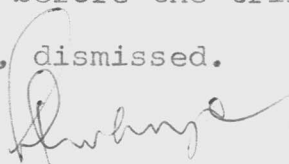
Union Of India & Others . . . . . Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

( By Hon'ble Mr. Justice U.C. Srivastava, VC)

The applicant has challenged the show-cause notice which has been issued to him and has prayed that the respondents have restrained from proceedings with the enquiry and the enquiry officer's report may be declared to be void and inoperative and be quashed. As the enquiry has not been concluded and the final order has yet not been passed, ~~No~~ interference at this stage can be made. If the enquiry is going on, obviously there appears to be no reason why the enquiry officer will not give reasonable opportunity to the applicant if the enquiry proceedings have been concluded, it will open for the applicant to urge the matter before the disciplinary authority or the appellate authority and in case, he fails to get reliefs from these authorities he can come before the tribunal. The application is accordingly, dismissed.

  
A.M.

  
V.C.

Allahabad dated 4.9.1992.

(RKA)